CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. No. 97 of 1994 In O.A. No. 850 of 1991

New Delhi this the 10th day of August, 1994

Mr. Justice S.K. Dhaon, Acting Chairman Mr. B.N. Dhoundiyal, Member

Shri Karam Vir singh R/o C-1/5, Iajpat Nagar, New Delhi-110024.

...Applicant

By Advocate Shri K.P. Dohare

Versus

- 1. Shri K.A. Nambiar
 Secretary,
 Min. of Defence,
 Government of India,
 South Block,
 New Delhi-110001.
- 2. Shri B.C. Joshi,
 Engineer-in-Chief,
 Army Headquarters,
 Kashmir House, Defence Hd.Quarters,
 New Delhi-110011.
- 3. Major C.B. Patil,
 Garrison Engineer (P),
 Military Engg. Services (MES),
 Hissar Cantt.(Haryana)

....Respondents

By Advocate Shri V.S.R. Krishna

Tribunal.

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Acting Chairman

affidavit of compliance has been filed by respondents. On the reading of the we are same. satisfied that the direction of this Tribunal has been substantially complied with. The respondents have pointed out that the applicant has become overage and he cannot be given any relaxtion in view of the extant rules.

2. Learned counsel for the applicant has vehment! that the respondents have wrongly applied to of relaxtion. He has also urged that some other persons were given relax respondents, but they did so und

We make it clear that

(3)

applicant to challenge the legality of the order passed by the authority concerned by taking proceedings under the appropriate forum.

- 3. So far as the Contempt Petition is concerned, this has to be dismissed. Accordingly it is dismissed. Notice issued to the respondent is discharged.
- 4. No costs.

(B.N. DHOUNDIYAL)
MEMBER (A)

(S.K. DHAON) ACTING CHAIRMAN

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